

APPENDIX B.

PROCESS.

No. 1.

SUMMONS FOR DISPOSAL OF SUIT. (O. 5, rr. 1, 5.)

(Title.)

To

[Name, description and place of residence.]

WHEREAS

has instituted a suit against you for
you are hereby summoned to appear in this Court in person or by a pleader duly instructed, and able to answer all material questions relating to the suit, or who shall be accompanied by some person able to answer all such questions, on the _____ day of _____ 19____, at _____ o'clock in the _____ noon, to answer the claim; and as the day fixed for your appearance is appointed for the final disposal of the suit, you must be prepared to produce on that day all the witnesses upon whose evidence and all the documents upon which you intend to rely in support of your defence.

Take notice that, in default of your appearance on the day before mentioned, the suit will be heard and determined in your absence.

GIVEN under my hand and the seal of the Court, this _____ day of _____ 19____.

Judge.

- NOTICE.—1. Should you apprehend your witnesses will not attend of their own accord, you can have a summons from this Court to compel the attendance of any witness, and the production of any document that you have a right to call upon the witness to produce, on applying to the Court and on depositing the necessary expenses.
2. If you admit the claim, you should pay the money into Court together with the costs of the suit, to avoid execution of the decree, which may be against your person or property, or both.

No. 2.

SUMMONS FOR SETTLEMENT OF ISSUES. (O. 5, rr. 1, 5.)

(Title.)

To

[Name, description and place of residence.]

WHEREAS

has instituted a suit against you for
you are hereby summoned to appear in this Court in person, or by a pleader duly instructed, and able to answer all material questions relating to the suit, or who shall be accompanied by some person able to answer all such questions, on the _____ day of _____ 19____, at _____ o'clock in the _____ noon, to answer the claim; and you are directed to produce on that day all the documents upon which you intend to rely in support of your defence.

Take notice that, in default of your appearance on the day before mentioned, the suit will be heard and determined in your absence.

GIVEN under my hand and the seal of the Court, this _____ day of _____ 19____.

Judge.

- NOTICE.—1. Should you apprehend your witnesses will not attend of their own accord, you can have a summons from this Court to compel the attendance of any witness, and the production of any document that you have a right to call on the witness to produce, on applying to the Court and on depositing the necessary expenses.

2. If you admit the claim, you should pay the money into Court together with the costs of the suit, to avoid execution of the decree, which may be against your person or property, or both.

The Code of Civil Procedure 1908.
(The First Schedule.—Appendix B.—Process.)

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No. 3.

SUMMONS TO APPEAR IN PERSON. (O. 5, r. 3.)

(Title.)

To

[Name, description and place of residence.]

WHEREAS
has instituted a suit against you for
you are hereby summoned to appear in this Court in person on the _____ day of
19____, at _____ o'clock in the _____ noon, to answer the claim; and you are directed to produce on
that day all the documents upon which you intend to rely in support of your defence.

Take notice that, in default of your appearance on the day before mentioned, the suit will be heard
and determined in your absence.

GIVEN under my hand and the seal of the Court, this
day of _____ 19____.

Judge.

No. 4.

SUMMONS IN SUMMARY SUIT ON NEGOTIABLE INSTRUMENT. (O. 37, r. 2.)

(Title.)

To

[Name, description and place of residence.]

WHEREAS _____ has instituted a suit against you under Order XXXVII of the Code of Civil Pro-
cedure, 1908, for Rs. _____, balance of principal and interest due to him as the _____ of a
of which a copy is hereto annexed, you are hereby summoned to obtain leave from the Court within ten
days from the service hereof to appear and defend the suit, and within such time to cause an appearance
to be entered for you. In default whereof the plaintiff will be entitled at any time after the expiration of
such ten days to obtain a decree for any sum not exceeding the sum of Rs. _____ and the sum of
Rs. _____ for costs.

Leave to appear may be obtained on an application to the Court supported by affidavit or declaration
showing that there is a defence to the suit on the merits, or that it is reasonable that you should be allowed
to appear in the suit.

GIVEN under my hand and the seal of the Court, this
day of _____ 19____.

Judge.

No. 5.

NOTICE TO PERSON WHO, THE COURT CONSIDERS, SHOULD BE ADDED AS CO-PLAINTIFF. (O. 1, r. 10.)

(Title.)

To

[Name, description and place of residence.]

WHEREAS _____ has instituted the above
suit against _____ for _____
and whereas it appears necessary that you should be added as a plaintiff in the said suit in order to enable
the Court effectually and completely to adjudicate upon and settle all the questions involved:

Take notice that you should on or before _____ day of _____ 19____
signify to this Court whether you consent to be so added

GIVEN under my hand and the seal of the Court, this
day of _____ 19____.

The Code of Civil Procedure 1908.
(The First Schedule.—Appendix B.—Process.)

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No. 6.

SUMMONS TO LEGAL REPRESENTATIVE OF A DECEASED DEPENDANT. (O. 22, r. 4.)

(Title.)

To
WHEREAS the plaintiff ^{day of} 19 instituted a suit in this Court on the ^{day of} 19
who has since deceased, and whereas the said plaintiff has made an application to this Court alleging that
you are the legal representative of the said deceased, and desiring that you be made the
dependant in his stead :
You are hereby summoned to attend in this Court on the ^{day of} 19
at ^{A.M.} to defend the said suit, and, in default of your appearance on the day specified, the said
suit will be heard and determined in your absence.
GIVEN under my hand and the seal of the Court, this
day of 19

Judge.

No. 7.

ORDER FOR TRANSMISSION OF SUMMONS FOR SERVICE IN THE JURISDICTION OF ANOTHER COURT.
(O. 5, r. 21.)

(Title.)

WHEREAS it is stated that
^{defendant}
^{witness} in the above suit is at present residing in : It is ordered
that a summons returnable on the ^{day of} 19
be forwarded to the Court of
for service on the said ^{defendant}
^{witness} with a duplicate of this proceeding.
The court-fee of chargeable in respect to the summons has been realized in this Court-
in stamps.
Dated 19 . .

Judge.

No. 8.

ORDER FOR TRANSMISSION OF SUMMONS TO BE SERVED ON A PRISONER. (O. 5, r. 24.)

(Title.)

To
The Superintendent of the Jail at
UNDER the provisions of Order V, rule 24, of the Code of Civil Procedure, 1908, a summons in dupli-
cate is herewith forwarded for service on the defendant ^{who is}
a prisoner in jail. You are requested to cause a copy of the said summons to be served upon the said
defendant and to return the original to this Court signed by the said defendant, with a statement of service
endorsed thereon by you.

Judge.

No. 9.

ORDER FOR TRANSMISSION OF SUMMONS TO BE SERVED ON A PUBLIC SERVANT OR SOLDIER. (O. 5,
r. 27, 28.)

(Title.)

To
UNDER the provisions of Order V, rule 27 (or 28, as the case may be), of the Code of Civil Procedure,
1908, a summons in duplicate is herewith forwarded for service on the defendant
^{who is stated to be serving under you.} You are requested to cause a copy of the said summons to be
served upon the said defendant and to return the original to this Court signed by the said defendant, with
a statement of service endorsed thereon by you.

The Code of Civil Procedure 1908.
(The First Schedule.—Appendix B.—Process.)

No. 10.

TO ACCOMPANY RETURNS OF SUMMONS OF ANOTHER COURT. (O. 5, r. 23.)

(Title.)

Read proceeding from the forwarding
in Suit No. of 19 for service on
Read Serving Officer's endorsement stating that the and proof of the
above having been duly taken by me on the oath of and
it is ordered that the be returned to the
with a copy of this proceeding.

Judge.

Note.—This form will be applicable to process other than summons, the service of which may have to be effected in the same manner.

No. 11.

AFFIDAVIT OF PROCESS-SERVER TO ACCOMPANY RETURN OF A SUMMONS OR NOTICE. (O. 5, r. 18.)

(Title.)

The Affidavit of son of I make oath
affirm
and say as follows:—

(1) I am a process-server of this Court.
(2) On the day of 19 I received a summons notice issued by the
Court of in Suit No. day of 19 for service
on of 19 in the said Court, dated the day of 19
(3) The said time personally known to me, and I served the said summons notice on him/her on the day of
19 at about o'clock in the noon at
copy thereof to him/her and requiring his/her signature to the original summons notice by tendering

- (a)
- (b)
- (a) Here state whether the person served signed or refused to sign the process, and in whose presence.
- (b) Signature of process-server.

or,

(3) The said not being personally known to me accompanied to
and pointed out to me a person whom he stated to be the said
, and I served the said summons notice on him/her on the day of
19, at about o'clock in the noon at
tendering a copy thereof to him/her and requiring his/her signature to the original summons notice by

- (a)
- (b)
- (a) Here state whether the person served signed or refused to sign the process, and in whose presence.
- (b) Signature of process-server.

or,

(3) The said known to me, I went to the said house, in and the house in which he ordinarily resides being personally
19, at about o'clock in the noon, I did not find the said

- (a)
- (b)
- (a) Enter fully and exactly the manner in which the process was served, with special reference to Order 5, rules 23 and 19.
- (b) Signature of process-server.

or

(3) One pointed out to me which he said was the house in which and the
not find the said there. ordinarily resides. I did

or,

If substituted service has been ordered, state fully and exactly the manner in which the summons was served with special reference to the terms of the order for substituted service.

Sworn
Affirmed

by the said
day of

19 .

before me this

Empowered under section 139 of the Code of Civil Procedure to administer the oath to deponents.

No. 12.

NOTICE TO DEFENDANT. (O. 9, r. 6.)

(Title.)

(Name, description and place of residence.)

To

WHEREAS this day was fixed for the hearing of the above suit and a summons was issued to you and the plaintiff has appeared in this Court and you did not so appear, but from the return of the Nazir it has been proved to the satisfaction of the Court that the said summons was served on you but not in sufficient time to enable you to appear and answer on the day fixed in the said summons;

Notice is hereby given to you that the hearing of the suit is adjourned this day and that the day of 19 is now fixed for the hearing of the same; in default of your appearance, on the day last mentioned the suit will be heard and determined in your absence.

GIVEN under my hand and the seal of the Court, this day of 19 .

Judge.

No. 13.

SUMMONS TO WITNESS. (O. 16, r. 1, 5.)

(Title.)

To

WHEREAS your attendance is required to on behalf of the in the above suit, you are hereby required [personally] to appear before this Court on the day of

to , at o'clock in the forenoon, and to bring with you [or to send to this Court]

A sum of Rs. , being your travelling and other expenses and subsistence allowance for one day, is herewith sent. If you fail to comply with this order without lawful excuse, you will be subject to the consequences of non-attendance laid down in rule 12 of Order XVI of the Code of Civil Procedure.

GIVEN under my hand and the seal of the Court, this day of 19 .

Judge.

NOTICE.—(1) If you are summoned only to produce a document and not to give evidence, you shall be deemed to have complied with the summons if you cause such document to be produced in this Court on the day and hour aforesaid.

(2) If you are detained beyond the day aforesaid, a sum of Rs. will be tendered to you for each day's attendance beyond the day specified.

No. 14.

PROCLAMATION REQUIRING ATTENDANCE OF WITNESS. (O. 16, r. 10.)

(Title.)

WHEREAS it appears from the examination on oath of the serving officer that the summons could not be served upon the witness in the manner prescribed by law; and whereas it appears that the evidence of the witness is material, and he absconds and keeps out of the way for the purpose of evading the service of the summons: This proclamation is therefore, under rule 10 of Order XVI of the Code of Civil Procedure, issued requiring the attendance of the witness in this Court on the day of

19 at o'clock in the forenoon, and from day to day to the day of 19 . If you have leave to depart; and if the witness fails to attend on the day and hour aforesaid he will be dealt with according to law.

GIVEN under my hand and the seal of the Court, this day of 19 .

The Code of Civil Procedure, 1908.
(The First Schedule.—Appendix B.—Process.)

No. 15.

PROCLAMATION REQUIRING ATTENDANCE OF WITNESS. (O. 16, r. 10.)

(Title.)

To

WHEREAS it appears from the examination on oath of the serving officer that the summons has been duly served upon the witness, and whereas it appears that the evidence of the witness is material and he has failed to attend in compliance with such summons: This proclamation is therefore, under rule 10 of Order XVI of the Code of Civil Procedure, 1908, issued, requiring the attendance of the witness in this Court on the _____ day of _____ 19____ at _____ o'clock in the forenoon, and from day to day he shall have leave to depart; and if the witness fails to attend on the day and hour aforesaid he will deal with according to law.

GIVEN under my hand and the seal of the Court, this _____ day of _____ 19____.

Judge.

No. 16.

WARRANT OF ATTACHMENT OF PROPERTY OF WITNESS. (O. 16, r. 10.)

(Title.)

To

The Bailiff of the Court.

WHEREAS the witness cited by _____ has not, after the expiration of the period limited in the proclamation issued for his attendance, appeared in Court; You are hereby directed to hold under attachment _____ property belonging to the said witness to the value of _____ and to submit a return, accompanied with an inventory thereof, within _____ days.

GIVEN under my hand and the seal of the Court, this _____ day of _____ 19____.

Judge.

No. 17.

WARRANT OF ARREST OF WITNESS. (O. 16, r. 10.)

(Title.)

To

The Bailiff of the Court.

WHEREAS _____ has been duly served with a summons but has failed to attend [abscond and keeps out of the way for the purpose of avoiding service of a summons]; You are hereby ordered to arrest and bring the said _____ before the Court.

You are further ordered to return this warrant on or before the _____ day of _____ 19____ with an endorsement certifying the day on and the manner in which it has been executed or the reason why it has not been executed.

GIVEN under my hand and the seal of the Court, this _____ day of _____ 19____.

Judge.

No. 18.

WARRANT OF COMMITTAL. (O. 16, r. 16.)

(Title.)

To

WHEREAS the plaintiff (or defendant) in the abovenamed suit has made application to this Court to have _____ security taken for the due appearance of _____ on the _____ day of _____ 19____; and whereas the Court has called upon the said _____ to furnish such security, which he has failed to do; This is to require you to receive the said _____ into your custody in the civil prison and to produce him before this Court at _____ on the said day and on such other day or days as may be hereafter ordered.

GIVEN under my hand and the seal of the Court, this _____ day of _____ 19____.

The Code of Civil Procedure, 1908.
(The First Schedule.—Appendix B.—Process.)

No. 19.

WARRANT OF COMMITTAL. (O. 16, r. 18.)

(Title.)

The Officer in charge of the Jail at

WHEREAS _____, whose attendance is required before this Court in the above
case to give evidence (or to produce a document), has been arrested and brought before the Court
in custody; and whereas owing to the absence of the plaintiff (or defendant), the said
_____ has not given such evidence (or produce such document); and whereas the Court has called upon the said
_____ to give security for his appearance on the
_____ 19 _____, at _____ which he has failed to do; This is to require
_____ to receive the said _____ into your custody in the civil prison and to produce
_____ before this Court at _____ on the _____ day of _____ 19 _____

GIVEN under my hand and the seal of the Court, this _____ day of _____

Judge.